

(ख) १९५५-५६ में कितने मुसलमान पाकिस्तान से वापस आये ,

(ग) क्या इन सभी मुसलमानों को, जो पाकिस्तान से भारत वापस आ गये, अपने पुराने घर मिल गये ,

(घ) यदि नहीं, तो इन में ऐसे कितने लोग हैं जिन्हें अपना पुराना घर नहीं मिला , और

(ङ) क्या यह सच है कि उत्तर प्रदेश में कुछ मुसलमानों को, जो पाकिस्तान नहीं गये, पाकिस्तानी करार दिया गया है ?

धनदायक तथा अल्पसंख्यक कार्य मंत्री (श्री मोहर बन्धु खन्ना) (क) प्रव्रजन के समय कोई जन-गणना न होने के कारण मही आकड़े मालूम नहीं हैं ।

(ख) जानकारी इस समय उपलब्ध नहीं है, लेकिन इन की संख्या बड़ी नहीं होगी ।

(ग) लगभग उन सभी लोगों को जिन्हें पात्र समझा गया, अपने मकान लौटाये जा चुके हैं ।

(घ) प्रश्न नहीं उठता ।

(ङ) जी, नहीं ।

#### Development of Industries in U.P.

488 **Shri Kalika Singh.**  
**Shri Sarjoo Pandey.**

Will the Minister of Commerce and Industry be pleased to state

(a) which of the regions in the Uttar Pradesh State are lagging behind in the development of Industries and what steps Government have taken in accordance with the Industrial Policy Resolution dated the 30th April, 1956 to reduce disparity in the level of development with a view to secure a balanced and co-ordinated development of the industrial and the agricultural economy of the State as a whole, and

(b) the industries proposed to be located in the southern, eastern and hill areas of U.P. in the Second Five Year Plan?

The Minister of Commerce (Shri Kanungo): (a) In considering new industrial schemes, whether under the Industries (Development and Regulation) Act, 1951 or otherwise, in addition to factors such as the utility and technical soundness of the schemes, regional considerations are borne in mind and an endeavour is made to disperse industries in different regions having due regard to (i) the availability of raw materials, (ii) supply of water and electric power (iii) transport facilities, and (iv) proximity to consuming markets

(b) A statement is attached [See Appendix III annexure No 95]

#### Khadi Gramodyog Bhavan New Delhi

489 **Shri A K Gopalan:** Will the Minister of Commerce and Industry be pleased to state

(a) whether Contributory Provident Fund Scheme applies to the employees of Khadi Gramodyog Bhavan, New Delhi, and

(b) if not what steps the All India Khadi and Village Industries Commission propose to take in this direction?

The Minister of Commerce (Shri Kanungo) (a) and (b) The Contributory Provident Fund Scheme of the Commission has not yet come into force. According to the draft rules drawn up by the Commission, the scheme will apply to its employees appointed to substantive posts only. The staff of the Khadi Gramodyog Bhavan, New Delhi, now forms part of the temporary staff of the trading schemes of the Commission. The Scheme will apply to them as soon as they are brought on to the regular establishment of the Commission, which is under consideration